

## CPNO 277/96 DAND 2264/95

OA has been disposed of By Hon'old Chairman and Hon'ble Mr. S.F.Biswas, Member (A), on  $3 \cdot 12 \cdot 96$ 

BY ORDER

COURT OFFICER/COURT-I

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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 277/1996 in O.A. NO.2264/199**5** 

Tuesday, this the 3rd December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIPFAR HON'BLE SHRI S. P. BISWAS, MEMBER (A)

Rajinder Singh Rawat, D-303, Sarojini Nagar, New Delhi.

Patitioner

( By Shri V. K. Rao, Advocate )

-Versus-

Shri H. P. Rao, Chief Controller of Accounts, Akbar Bhawan, Chanakyapuri, New Delhi.

Respondent

( By Shri N. S. Mehta, Senior Standing Coursel )

The petition having been heard on 3.12.1998 the Tribunal on the same day delivered the following:

## ORDER

CHETTUR SANKARAN NAIR (J). CHAIRMAN -

Petitioner complains of disobediance of the orders of this Tribunal in 0.A. 2264/1995 to the effect:

"...direct respondents to re-engage
applicant as and when work is available
in preference to outsiders and persons
with lesser length of casual service...
to consider his case for grant of
temporary status and regularisation..."

Shri Mehta, learned standing counsel for the Union of India submits that work had been given to petitioner for 63 days in 1996 and that his

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claim for temporary status and regularisation will be considered on its merits and that the result of such consideration will be communicated to him within 60 days from today. We record the submission.

2. It is unnecessary to proceed with the petition. We dismiss the same.

Dated, the 3rd December, 1996.

(S. P. Biswas)
Member (A)

( Chettur Sankaran Mair, 3. Chairman

/as/